

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 187/MP/2013

- Subject : Non-compliance of Regulations 6.4.6, 6.4.9 and 2.3.1.5 of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations 2010 and Regulations 7.2 of Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) (second amendment) Regulations 2012 endangering the secured grid operation in Southern Region by consistent under injection of power by M/s. Meenakshi Energy Private Limited (MEPL), Nellore.
- Date of hearing : 19.12.2013
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri V.S Verma, Member
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
- Petitioner : Southern Regional Load Despatch Centre, Bangalore
- Respondents : Meenakshi Energy Private Limited & others
- Parties present : Shri P.R. Raguram, SRLDC
Ms. Jayantika Singh, Advocate, SRLDC
Shri Sitesh Mukherjee, Advocate, MEPL
Shri Sakya Singha Chaudhuri, Advocate, MEPL
Ms. Mandakini Ghosh, Advocate, MEPL
Shri S. Sai Ram, APTRANSCO
Shri V. Suresh, POSOCO

Record of Proceedings

The representative of SRLDC submitted that the respondent, Meenakshi Energy Private Limited (MEPL) is violating the Regulation 7 (2) of the Central Electricity Regulatory Commission (Unscheduled Interchange Charges and related matters) Regulations, 2009 (UI Regulations) and deviating from its injection schedule through consistent under injection beyond the limit specified under UI Regulations. The extent of deviation ranged between 20% to 100% and in many instances, the violation was continuous for more than 50% of the day. SRLDC had issued direction to the respondent through real time messages to increase the generation up to the injection scheduled and the response of the real time messages was poor and the same was

taken up with the senior level officials of MEPL. Despite this, under injection continued which was reported by SRLDC to Member-Secretary, SRPC under Regulation 1.5 of the Grid Code. In this regard, a number of meetings were held with SPRC in the months of March, July and September 2013.

2. In response to the Commission's query as to whether there is any gaming by MEPL, the representative of the petitioner submitted that in the absence of commercial data, SRLDC would not be in a position to comment which there was gaming or not.

3. Learned counsel for MEPL submitted that being a new generating company, MEPL is making all efforts towards maintaining its injection schedule. He further submitted that the reasons for under injection are not intentional but due to coal quality and machine performance as a result of which MEPL is not able to assess its generation level. Learned counsel further submitted that the respondent would provide all required data to SRLDC.

4. The Commission directed the respondent to provide unit-wise selling price of generating station for the year 2013 within two weeks.

5. The petition shall be listed for hearing on 25.2.2014.

By order of the Commission

SD/-
(T. Rout)
Chief (Law)